

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.117- IA/420(AHM) 2024
In
C.P.(IB)/215(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s
Naraynbhai N Patel

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Ms. Aditi Sharma, Advocate i/b.
: Mr. Atul Sharma, Advocate
For the Respondent/PG : Mr. Jeet Jotaniya, Proxy Advocate i/b.
: Mr. Vijay H. Patel, Advocate
For the RP of CD : Mr. K. Patel, Proxy Advocate for
: Mr. Vivek Bhamare, Advocate
For the FC/ SBI : Mr. Mandeep Singh Saluja, Advocate i/b.
: Mr. Rituraj Meena, Advocate

ORDER

IA/420(AHM) 2024

Despite the extended opportunity given to the respondent / personal guarantor, no reply has been filed again.

In view of the above, the right to file replies / objections, if any, to the report of the IRP is hereby closed.

Further, it is noticed that, we have already directed the Registry to accept the vakalatnama of the Counsel for the corporate debtor. Let steps be taken again by the RP of the CD for filing the same.

Re-list on 19.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)